FIR No. 84/2014 SC No. 27557/16 PS: Darya Ganj

U/s: 302/307/174A/201/34 IPC State Vs. Danish @ Behra etc.

and

Ashraf Vs. State (bail application)

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. M.A. Qureshi, Counsel for applicant/accused Ashraf

(Through V/C).

Ld. Counsel for accused Ashraf submits that he will address final arguments.

Put up for final arguments and arguments on bail application on **10.07.2020.**

FIR No. 11/2020 PS: Karol Bagh

U/s: 376/506/313 IPC

Anuj Bhushan @ Annu Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. R.S. Malik, Counsel for applicant/accused.

(Through V/C).

This is an application for extension of bail of the applicant. Reply filed by the IO. IO is seeking time to verify the medical documents of the applicant's mother.

Ld. Counsel submits that interim bail of the accused is going to expire tomorrow i.e. 07.07.2020. IO to verify the medical documents of the applicant's mother by the next date.

In the meantime, interim bail of the applicant is extended till next date i.e. 10.07.2020. Prosecutaise be also called for N.D.O.

FIR No. 210/2020 PS: Sarai Rohilla

U/s: 186/353/307/34 IPC R/w Section 25/54 Arms Act

State Vs. Salman

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. Anil Sharma, counsel for applicant/accused (Through

V/C).

Ld. Counsel for applicant/accused submits that he wants to withdraw the application.

At his request, application is dismissed as withdrawn.

09

FIR No. 0105/2019

PS: Darya Ganj

U/s: 354/308/323/509/34 IPC

Suresh Kumar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. B.K. Kaushik, Counsel for applicant/accused Suresh

Kumar. (Through V/C).

This is an application u/s 439 CrPC on behalf of applicant/accused Suresh Kumar.

Reply filed by the IO through whatsapp. The contents of the application show that both the parties have filed counter FIR against each other. IO is directed to file reply specifically mentioning the status of bail of all the accused persons in both the FIR.

Put up on 10.07.2020.

FIR No. 273/19 PS: I.P. Estates

U/s: 420/406/468/471 IPC Indira Rani Sagar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Counsel for applicant/accused(Through V/C).

IO is not present to apprise the Court whether the applicant has joined the investigation. IO be called for **22.07.2020**. In the meantime, interim protection to continue.

FIR No. 187/2019

SC 28/2020

PS: Sadar Bazar

U/s: 302 IPC

State Vs. Wasim Akram

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. Sachin Aggarwal, counsel for accused (Through V/C)

ASI Chander Shekhar from PS Sadar Bazar in person.

ASI requests some more time to verify the documents as directed by the Court.

Heard.

As requested, put up on **09.07.2020.**

FIR No. 0146/2020 PS: Rajender Nagar U/s: 379/356/411/34 IPC Sandeep Kumar Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Counsel for applicant/accused. (Through V/C).

This is first bail application u/s 439 CrPC filed on behalf of applicant. Reply filed by the IO.

Arguments heard.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. He is in JC since 14.06.2020. Investigation qua him is complete. He is a young boy and sole bread earner of his family.

Ld. APP for the State submits that applicant is involved in other criminal cases of similar nature. Therefore, there are all probabilities that if he is granted bail he may repeat the offence.

I have considered the rival contentions made by Ld. APP for the State and Ld. Counsel for applicant.

Considering that investigation qua applicant is complete and he is a young boy, he is admitted on court bail subject to the following conditions:-

1. Applicant shall furnish the bail bond of Rs.15,000/- and a surety bond of like amount subject to satisfaction of Ld. Concerned MM/Duty MM.

D.

FIR No. 0146/2020 PS: Rajender Nagar U/s: 379/356/411/34 IPC Sandeep Kumar Vs. State

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- 2. He will not influence the witnesses.
- 3. He will not leave Delhi without permission of the concerned Court.
- 4. He will provide his mobile number to the IO/SHO immediately on his release and will mark his attendance in the concerned police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

Application stands disposed off.

FIR No. 42/2020 PS: Prasad Nagar U/s: 394/34 IPC

Hariya @ Hari Chand Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Counsel for applicant/accused. (Through V/C).

Jail Superintendent has filed his report that he needs two days time to report on the medical condition of the applicant.

Put up on 10.07.2020.

FIR No. 44/2020 PS: Darya Ganj U/s: 376/506 IPC Rashid Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. Pradeep Kumar, counsel for applicant/accused Rashid.

Prosecutrix in person.

Chargesheet be called for next date of hearing.

Put up for arguments on 08.07.2020.

FIR No. 251/2019 PS: Prasad Nagar

U/s: 304 IPC and 27 DMC Act

Amrit Kundra Vs. State

06.07.2020

Matter taken up through Video Conferencing.

Present:

Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Sh. Prahlad Kumar, Counsel for applicant/accused.

(Through V/C).

Reply of bail application of accused Sonu Kundra @ Amrit filed.

Ld. Counsel for applicant/accused submits that he does not have copy of the chargesheet and other documents.

Put up for arguments on 18.07.2020.

MISC. APPLICATION

FIR No.: 339/2016

PS: Daryaganj

State v. Rahul Sharma & Ors.

U/S:

06.07.2020

Present Bail Application is taken up by the undersigned being $\mathbf{1}^{\text{st}}$ link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is an application for alteration of charges against applicant/accused Kishan Kumar.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. Akhilesh Kamle, Ld. Counsel for applicant/accused

through electronic mode.

At request, put up for 07.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

INTERIM BAIL APPLICATION

FIR No.: 97/2012 **PS: Prasad Nagar**

State v. Ram Gopal

U/S: 302,201,120B,34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh interim bail application.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. Sunil Kumar, LAC for applicant/accused through

electronic mode.

Report filed by IO Rampal alongwith previous conviction

report.

At request, put up for 08.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

EXTENSION OF INTEIRM BAIL APPLICATION

FIR No.68/2019 PS; Kamla Market State v. Karimullah @ Iqbal @ Mustkim U/S: 328,379,34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. K.B. Khan, Ld. Counsel for applicant/accused through

electronic mode.

Reply filed from IO Giriraj.

At request, put up for 08.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

INTERIM BAIL APPLICATION

FIR No.: 210/2018 PS: Prasad Nagar State v. Rahul Gupta U/S:302,34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh Interim bail application.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. Pankaj Srivastava, Ld. Counsel for applicant/accused

through electronic mode.

Reply filed by IO Insp. Dhiraj Singh alongwith previous conviction report.

At request, put up for 07.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

INTERIM BAIL APPLICATION

FIR No.339/2016 PS: Darya Ganj State v. Raghav Jha U/S: 392,397, 34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

This is fresh interim bail application.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh.Pankaj Srivastava, Ld. Counsel for applicant/accused

through electronic mode.

At request, put up for reply from IO and further orders on 07.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

FIR No.14/2019 PS: Subzi Mandi Railway Station

State v. Varun

U/S: 394,397,34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. Sanjay Kumar, Ld. Counsel for applicant/accused

through electronic mode.

Reply filed by IO Ved Prakash alongwith previous conviction report.

At request, put up for 09.07.2020.

(Charu Aggarwal) 1st Link ASI-02/Central

FIR No.22/2018 PS: Kamla Market State v. Radha U/S:302 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh.S.k. Jain,Ld. Counsel for applicant/accused through

electronic mode.

Conduct Report received from Jail Authority.

At request, put up for 08.07.2020.

(Charu Aggarwal) $\mathbf{1}^{\mathsf{st}}$ Link ASJ-02/Central

FIR No.416/2017 PS: Burari State v.Raja @ Rajvir @ sunder Singh U/S:302 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. S.K. Jain, Ld. Counsel for applicant/accused through

electronic mode.

Reply is filed by IO Ashok Kumar alongwith previous conviction report.

At request, put up for 08.07.2020.

(Charu Aggarwal) 1st Link ASJ-02/Central

FIR No.31/2017 PS: Delhi Cantt Railway station State v. Kalu @ Ajay Rajput U/S: 302,201, 34 IPC

06.07.2020

Present Bail Application is taken up by the undersigned being 1st link of the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, who is stated to be on leave today.

Present:

Sh. Virender Singh, Addl. PP for the State through VC.

Sh. Neel Gulia, Ld. Counsel for applicant/accused through

electronic mode.

Reply not received.

At request, put up reply for 08.07.2020.

(Charu Aggarwal)

1st Link ASJ-02/Central

CR Rev. No. 186/2020 Praveen Kumar Vs. State & Rekha

06.07.2020

Fresh revision petition received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing.

Present:

Sh. Vikas Arora, Ld. Counsel for the revisionist.

Heard, counsel for the revisionist.

- 1. No case is made out for interference in the impugned order dated 01.07.2020, passed by Ld. MM, directing registration of FIR u/s 156 (3) Cr.PC against the revisionist in respect of cognizable offence reported by the complainant/respondent no. 2 to the police on 18.06.2020.
- 2. Ld. Trial Court while relying upon the judgment of "Lalita Kumari Vs. State of U.P. W.P (Crl.) No. 68/2008, dated 12.11.2013, passed by the Hon'ble Apex Court has observed in the impugned order that there is no provision for preliminary inquiry for registration of FIR where cognizable offence is reported by the aggrieved person against the accused to the police.
- Judgment of the Hon'ble Apex Court would not apply to the cases where the preliminary inquiry had already been conducted by the police disclosing no offence. Ld. Counsel has further argued that the FIR against the revisionist even otherwise would not have been ordered without obtaining sanction for prosecution u/s 197 Cr.PC, for the revisionist being a public servant.
- 4. This court has considered the submissions made by Ld. Counsel for the revisionist but could not persuaded itself to agree with him. This court is in complete agreement with the reasoning given by the court below in the

02:

impugned order while directing registration of FIR.

 In view of foregoing reasons, this revision has no merit and is hereby dismissed.

File be consigned to record room.

(Charu Aggarwal) ASJ-02/Central Tis Hazari/Delhi 06.07.2020